

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY SIXTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**I.A.No.1 of 2026
IN/AND
WRIT APPEAL NO: 241 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order dated 11/01/2023, in W.P.No. 6879 of 2020 on the file of the High Court.

Between:

M/s. Bhagyanagar Outdoor Advertisers Association, A registered association, Rep. by its President, Sri Kasarla Mahesh, S/o. Late. Sammamiah, aged about 51 years, Occupation Business, President of the Bhagyanagar Outdoor Advertisers Association, having office at Kothapet, Hyderabad, 500035

...APPELLANT/S

AND

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development Department, Hyderabad.
2. Greater Hyderabad Municipal Corporation (GHMC), Rep. by its Commissioner, Tank Bund, Hyderabad

...RESPONDENTS

IA NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the judgment/order dated 11/01/2023 passed in W.P. No. 6879 of 2020, and keep in abeyance the operation and enforcement of G.O. Ms. No. 68, MA and UD Department, dated 20/04/2020, and consequently restrain the Respondents from taking any coercive action, including removal of hoardings. Flexes and advertisement structures within GHMC limits (including the newly merged areas pursuant to G.O. Ms. No. 292 dated 24/12/2025), pending disposal of the proceedings.

Counsel for the Appellant: SRI V.ROOPESH KUMAR REDDY

**Counsel for the Respondent No.1:SRI G.BHASKAR,
GP FOR MCPL ADMN & URBAN DEV**

**Counsel for the Respondent No.2: SRI G.MADHUSUDHAN REDDY,
SC FOR GHMC**

The Court made the following: JUDGEMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2026
. in/and
WRIT APPEAL No.241 of 2026

Dated: 26.02.2026

Between:

M/s. Bhagyanagar Outdoor Advertisers Association.

...Appellant

and

The State of Telangana,
Rep. by its Principal Secretary,
Municipal Administration & Urban Development Department,
Hyderabad,
and another.

...Respondents

JUDGMENT:

Learned counsel Sri V.Roopesh Kumar Reddy appears for the
appellant.

Sri G.Bhaskar, learned Government Pleader for Municipal Administration and Urban Development Department, appears for respondent No.1.

Sri G.Madhusudhan Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation, appears for respondent No.2.

2. The present appeal is directed against the judgment dated 11.01.2023 passed in W.P.No.6879 of 2020, whereby the learned writ court has partly allowed the writ petition by setting aside the penalty provisions contained in G.O.Ms.No.68, dated 20.04.2020, but upheld the remaining regulatory conditions including the restriction limiting advertisement elements to a maximum height of 15 feet from ground level.

3. The present appeal has been preferred after a delay of 1108 days.

4. We have heard learned counsel for the parties.

5. The only explanation for the delay is reflected in paragraphs 13 and 15 of I.A.No.1 of 2026 seeking condonation of delay in filing the appeal. They read as under:

“13. It is respectfully submitted that the delay has not caused any prejudice whatsoever to the Respondents, whereas refusal to condone the delay would result in grave and irreparable injustice, as the Appellant’s

members would be left remediless against an action that has wiped out a six-decade-old lawful trade and destroyed thousands of livelihoods.

...

15. I humbly submit that the Appellant submits that the delay is *bona fide*, unintentional and sufficiently explained. The Appellant has acted with due diligence upon crystallisation of the continuing and recurring cause of action and seeks indulgence of this Hon'ble Court in the interests of justice. Hence, it is just, equitable and necessary that this Hon'ble Court be pleased to condone the delay of 1108 days in filing the Writ Appeal, otherwise the petitioner's association members will suffer irreparable loss and hardship."

6. We are of the opinion that there is no explanation worthwhile which can be considered as a sufficient cause to condone such inordinate and unexplained huge delay.

7. Therefore, I.A.No.1 of 2026 is rejected. Consequently, the appeal is dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall also stand closed.

//TRUE COPY//

Sd/-MOHD. ISMAIL
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI V.ROOPESH KUMAR REDDY, Advocate [OPUC]
2. One CC to SRI G.MADHUSUDHAN REDDY, SC FOR GHMC [OPUC]
3. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana at Hyderabad . [OUT]
4. Two CD Copies

PMK
PMK

[Signature]

HIGH COURT

DATED:26/02/2026

**I.A.No.1 of 2026
IN/AND
WA.No.241 of 2026**



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑦ *lcpf*
6/3/26